

(c) Yes, Sir. The Ministry of Environment and Forests has supported 2 projects for environmental studies in Pushkar area. These have been completed.

(d) This Ministry is not aware of any environmental scheme being implemented in the name of Pushkar agency.

(e) Does not arise.

Institute for De-Desertification in Rajasthan

3361. PROF. RASA SINGH RAWAT: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the details of the on-going schemes and institutions working to check the expansion of deserts in Rajasthan;

(b) the expenditure incurred thereon;

(c) the achievements of the schemes and the works of these institutes so far;

(d) the facilities, works included under desert development scheme; and

(e) the amount proposed to be spent during the Eighth Five Year Plan period in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) to (e) Information is being collected and will be laid on the table of the House.

[English]

Housing Commitments of D. D. A.

3362. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of UR-

BAN DEVELOPMENT be pleased to state:

(a) whether the attention of his Ministry has been drawn to the news item captioned "DDA/can't go back on promises" appearing in the Indian Express dated April 10, 1991; and

(b) if so, the details of the directions given by the National Commission for Consumer Disputes Redressal to the D.D.A. and the steps taken to meet its obligations in the matter of constructing flats for the 1979 registrants?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) On a miscellaneous petition filed by one of the registrants of Rohini Residential Scheme, the National Commission for Consumer Disputes Redressal has directed the DDA that it should not confirm the auction sale in respect of Plot No. 36, Sector 8 pkt. I of Rohini Residential Scheme until further orders. However, the Commission has not granted stay of the auction which was scheduled to be held on 25th April, 91.

As regards the backlog of registrants awaiting for allotment under New Pattern Scheme, 1979, the same is expected to be cleared by the end of VIII Five Year Plan.

Illegal Appointment of Employees in D.D.A.

3363. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Additional Session Judge of Delhi has passed strictures